



2026:AHC:21253

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 16501 of 2025

Archana Pandey

.....Petitioner(s)

Versus

Union Of India And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Durga Prasad Singh
Counsel for Respondent(s)	: A.S.G.I., Pawan Kumar Singh, Ravi Prakash Singh

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Short counter affidavit filed today is taken on record.

2. Heard Sri Durga Prasad Singh, learned counsel for the petitioner and Sri Ravi Prakash Singh, learned counsel for the respondent nos. 1 to 3 as well as Sri Pawan Kumar Singh, learned counsel for the respondent no. 4.

3. The present writ petition has been filed for seeking following reliefs:

"I. issue a writ, order or direction in the nature of mandamus directing the respondent No. 4, Chairman and Managing Director (C.M.D.), Oriental Insurance Co. Ltd Mumbai to pay the due insurance amount of Rs. 60,00,000/ (sixty lakh) along with interest of the petitioner's husband Sunil Kumar Pandey who martyred for the country during his operational performing duty bravely.

II. issue a writ, order or direction in the nature of mandamus directing the respondent No. 4, Chairman and Managing Director (C.M.D.), Oriental Insurance Co. Ltd Mumbai to finalize the petitioner's matter as payment of the due insurance amount of Rs. 60,00,000/ (sixty lakh) along with interest.

III. issue any other writ, order or direction which this Hon'ble Court may deem to be fit and proper in the facts and circumstances of the case.

IV. award costs of the petition in favour of the petitioner."

4. A short counter affidavit has been filed by Deputy Manager- In charge, The Oriental Insurance Co. Ltd., Prayagraj dated 30.01.2026 in which para-6, the following has been asserted as under:

"6. That, however, keeping in view the observations and the sense of this Hon'ble

Court, and further considering the fact that the deceased Shri Sunil Kumar Pandey was martyred during operational service, a conscious decision has been taken to release the sum assured amount under the insurance policy i.e., Rs. 50,00,000/-, subject to the consent of the petitioner, as full and final satisfaction of her claim under the insurance policy in question."

5. Learned counsel for the writ petitioner submits that an amount of Rs. 50,00,000/- is the total amount which is payable to the writ petitioner and the writ petitioner has submitted K.Y.S. before the respondents.

6. To such a submission, Sri Pawan Kumar Singh, learned counsel for the respondent no. 4 submits that the payment shall be made within a period of 10 days.

7. Accordingly, the writ petition is being disposed of directing the respondent no. 4 to make the payment through a bank draft or through NEFT/ RTGS by 12.02.2026.

8. With the aforesaid observation, the writ petition is **disposed off**. In case, something survives, the writ petitioner has arrived to again approach the Court.

January 30, 2026
Ashu

(Vikas Budhwar,J.)